348 Written Answers to S & US. Q. [RAJYA SABHA] set for the 24th Nov., 2014

Teaching posts				
2008	Assistant Professor - 09	03	06	 (1) Dr. M. Venkataramana (2) Dr. Radheshyam Maurya (3) Dr. Rosina Nasir
2009	No recruitment was held	-	-	-
2010	Assistant Professor - 21 (including 6 unfilled OBC positions pertaining to year -2008)	12	09	 (1) Mr. N.Naveen Kumar (2) Dr. Suvashisa Rana (3) Ms. K. Parameswari (4) Dr. Md. Zahidul Haque (5) Dr. Insaf Ahmed Qureshi (6) Dr. G.Ramesh (7) Dr. G.B.Madhubabu (8) Dr. J. Atmaram (9) Dr. P.K. Ratheesh Kumar (10) Subjudice (11) Subjudice (12) Subjudice (Court case pending in High Court of A.P.)
2011	Assistant Professor-9 (These are unfilled positions of year -2010)	02	07	(1) Dr. Rajani Kanth(2) Dr. G. Srinivas
2012	Assistant Professor-9	01	08	(1) Dr. Mohan Namdev Ch
2013	Assistant Professor-9		09	Under process

Statement-II

Regulation of standards of higher education

52. DR. CHANDAN MITRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government proposes to set up an independent authority to regulate the standards of higher education in the country;

Written Answers to S & US. Q. [25 November, 2014] set for the 24th Nov., 2014 349

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by Government to put a check on the mushrooming business of private universities which are flouting all norms of higher education across the country in setting up their study centres beyond their territorial jurisdiction in the name of awarding degrees through distance education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. (DR.) RAM SHANKAR KATHERIA): (a) and (b) The University Grants Commission (UGC) has been established by the UGC Act, 1956 for co-ordination and determination of standards of higher education in Universities in the country. The UGC Act, 1956 and Rules and Regulations made thereunder, for regulating the standards of higher education, are available at *www.ugc.ac.in*. Regulatory Councils *viz*. All India Council for Technical Education (AICTE), Medical Council of India (MCI), Dental Council of India (DCI), Bar Council of India (BCI), Nursing Council of India, Pharmacy Council of India, Central Council of Homoeopathy, Central Council of Indian Medicine and Indian Council of Agricultural Research have been established by statute for regulating professional and technical education in the country.

(c) The UGC has issued regulations for regulating the establishment and maintenance of standards in private universities. These regulations are available at *http://www.ugc.ac.in/oldpdf/requlations/establishment maintenance.pdf*. UGC has further informed that, as per its policy on territorial jurisdiction of a University, a University established or incorporated by or under a State Act shall operate only within the territorial jurisdiction allotted to it under its Act and in no case beyond the territory of its location. Franchising of Study Centres is not allowed by UGC.

UGC has asked Universities to follow the UGC policy on territorial jurisdiction and close down any centre opened in violation of UGC policy. Public notices have also been issued in leading newspapers and also displayed on UGC website advising general public and students not to take admissions in the unapproved Study centres/off- campus centres etc. A copy of the public notice is available at *http://www.ugc.ac.in/pdfnews/4345907 noticeoffcampus.pdf*.

Recruitment of Urdu teachers in schools

53. SHRIMATI NAZNIN FARUQUE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a number of Muslim students across the country in